

Government of India  
 Central Board of Direct Taxes  
 New Delhi, dated the 23rd May, 1975.

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NOTIFICATION  
 ( Income-tax )

No. 92. (F.No. 187/2/74-I (AI) In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No. 679 (F.No. 187/2/74-I (AI) dated 20.7.74 as amended from time to time.

Existing entries under columns 1, 2 and 3 against S.No. 5B shall be substituted by the following entries:-

Commissioner of Income-tax,	Headquarters.	Jurisdiction.
1.	2.	3.
5B Bombay City-III	Bombay	1) Companies Circle-III. 2) A-I Ward. 3) A-III Ward. 4) X-Ward 5) All Companies as defined in the I.T. Act, 1961 having their principal place of business, profession or vocation in the territorial jurisdiction of the following Wards/Circles/Districts and over which no other Commissioner at Bombay holding jurisdiction at present: A-I Ward A-II Ward A-III Ward A-IV Ward A-V Ward. 6) T.P. Circle, Bombay dealing with cases of all persons carrying on business as road transport operators and of persons engaged in the carrying on of profession as medical practitioners, lawyers, advocates, solicitors, attorneys, Chartered accountants, registered accountants, cost accountants, income-tax practitioners, and as engineers, architects and management consultants in the territorial limits of Greater Bombay.

This order takes effect from 2.6.1975.

( T.P. Jhunjhunwala )  
 Secretary, Central Board of Direct Taxes.

To	No.
	11) S-Head, Bangalore.
	12) Collection Circle, Bangalore.
	13) L.S.O., Bangalore.
	14) S.S.O., Bangalore.
	15) S.S.O., II Form.
	16) S-Head, Poona.
	17) S-Head, Poona.
	18) S-Head, Poona.

Where an Income-tax Circle/Range or District or part thereof stands transferred by this Notification from one Range to another Range, special arising out of assessments made in that Income-tax Circle/Range or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of Income-tax of the Range from whom that Income-tax Circle/Range or District or part thereof is transferred shall from the date this Notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioner of Income-tax of the Range to whom the said Circle/Range or District or part thereof is transferred.

This notification shall take effect from 1-8-1954.

( C.V. Palkumbhar )

Under Secretary, Central Board of Direct Taxes.

EXPLANATORY NOTE

The amendment has become necessary on account of readjustment of the jurisdiction of the Appellate Assistant Commissioners.

( The above note does not form part of the Notification but is intended to be merely clarificatory ).

FOR CIRCULARS TO :-

1. The Manager, Government of India Press, New Delhi.
2. The Commissioner of Income-tax, Poona.
3. All Directors of Income-tax, New Delhi.
4. The Registrar, Income-tax, Appellate Tribunal, Bombay.
5. A.D.I. (ASST)-(General), New Delhi.
6. The Director, G. & M. Services, New Delhi.
7. Ad. VI Section.

U.P.T. C.C.

*C.V. Palkumbhar*

( C.V. Palkumbhar )

Under Secretary, Central Board of Direct Taxes.